

Motor vehicles agreements with neighbouring countries

1269. SHRI SANJAY SETH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the Motor Vehicles Agreements (MVAs) signed by Government with the neighbouring countries, as on date, country-wise;

(b) the aims/objectives and terms and conditions of such agreements along with the current status and implementation of MVA; and

(c) whether the cross border trade of the country has increased from such agreements during the last three years and the current year, if so, the details thereof, sector-wise and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) Information is given in the Statement.

Statement

Details of MVA Signed by Government with neighbouring countries

(a) the details of the Motor Vehicles Agreements (MVAs) signed by Government with the neighbouring countries, as on date, country-wise	(b) the aims/objectives and terms and conditions of such agreements along with the current status and implementation of MVA	(c) whether the cross border trade of the country has increased from such agreements during the last three years and the current year, if so, the details thereof, sector-wise and if not, the reasons therefor?
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1. Bangladesh-Bhutan-India-Nepal Motor Vehicles Agreement (BBIN MVA) signed in June 2015	To provide seamless people-to-people contact and enhance economic interaction by facilitating cross border movement of people and goods. The Agreement is under the process of implementation.	Does not arise since the implementation of the Agreement is under process.
2. India-Bangladesh Agreement for the Regulation of Motor Vehicle Passenger Traffic	To promote regional economic cooperation and integration through regional road transport	Does not arise since the MVA pertains to only regulation of passenger

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signed in June 1999 (Dhaka-Calcutta); July 2001 (Dhaka-Agartala), June 2015 (Guwahati-Shillong-Dhaka, and Kolkata-Agartala via Dhaka); April 2017 (Kolkata-Khulna-Dhaka)	connectivity. Under the mentioned Agreements, passenger bus services on all the 5 routes are operational between the two countries.	traffic.
3. India-Nepal Agreement for the Regulation of Passenger Traffic signed in November 2014	Strengthening the economic bonds between the two countries on the basis of common interests for operating passenger traffic between the two countries. Under the Agreement, passenger bus services on 13 routes are operational between the two countries.	Does not arise since the MVA pertains to only regulation of passenger traffic.
4. India-Afghanistan Motor Vehicles Agreement for the Regulation of Passenger, Personal and Cargo Vehicular Traffic signed in September 2017	To promote closer regional economic cooperation and integration through enhanced regional connectivity through road transport. The ratification of the MVA is under process.	Does not arise since the ratification of the MVA is under process.

Road accidents in the country

1270. SHRI S. MUTHUKARUPPAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the year 2018 saw an increase in road accidents in the country by 0.46 per cent as compared to year 2017;

(b) whether it is also a fact that the fatalities have also increased by about 2.37 per cent and 1,51,471 persons were killed in 2018; and

(c) whether it is also a fact that road accident injuries have, however, showed a decrease of 0.33 per cent in 2018 as compared to 2017?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) Based on available data comparative statement of Total number